

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SUO MOTO CONTEMPT PETITION(CRIMINAL) NO.1/2025

IN RE: SCANDALOUS REMARKS MADE BY MR. AJAY SHUKLA,  
EDITOR-IN-CHIEF, VARPRAD MEDIA PVT. LTD.,  
A DIGITAL CHANNEL AND ANR.

Date : 09-03-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

By Courts Motion

For Petitioner(s) : Mr. Usman Ghani Khan, AOR  
Muhammad Ali Khan, Adv.  
Mr. Omar Hoda, Adv.  
Ms. Ecsha Bakshi, Adv.  
Mr. Kamran Khan, Adv.  
Ms. Ayesh Khan, Adv.

For Respondent(s) : Ms. Mamta Jha, Adv.  
Mr. Mohit D. Ram, Adv.  
Mr. Rohan Ahuja, Adv.  
Ms. Shruttima Ehersa, Adv.  
Ms. Aiswaya, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. In view of the unqualified apology tendered by Mr. Ajay Shukla, the contemnor no.1, in his affidavit dated 17<sup>th</sup> July, 2025, we accept such apology and dispose of the suo motu Contempt Petition.
2. However, Mr. Ajay Shukla is warned to be cautious in future; recurrence of such conduct, which gave rise to this contempt petition, would attract severe consequences.

(JATINDER KAUR)  
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)